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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 583/96.

Dt. of Decision : 16-05-96.

G. Chandra Shekhar Rao

.. Applicant.

Vs

1. The Chief Engineer (Civil)
Telecom Civil Zone,
5-1-85, Koti, Hyderabad.
2. The Superintending Engineer(C)
Telecom Civil, Circle,
Chikkadpally, Hyderabad-20.
3. The Divl. Engineer,
Telecom Rural Division,
Hyderabad.
4. The General Manager,
Hyderabad Telecom District,
Suryalek Complex, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao,

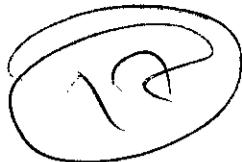
Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

16/3

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O.A. 583/96.

Dt. of Decision : 16-05-96.

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER(ADMN.))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant.

2. This is a simple case of an officer of the department having been denied the payment of his due emoluments for more than two months. The changes in the appointment of the applicant have been within Hyderabad city and the transfers were evidently in the interest of service and the department. Under the circumstances it is not clear as to why occasion was allowed to arise for the applicant to entertain such a grievance. The matter is disposed of at the admission stage with a direction to R-4 (The General Manager, Hyderabad Telecom District) that he shall have immediate steps taken to arrange for the disbursement of an amount equal to the minimum of the pay-scale in which the applicant is placed, together with due and admissible allowances, to him within 10 days of receipt of a copy of this order. Thereafter, action shall also be taken to complete the necessary documentation and essential formalities to regularise his pay as may be admissible under the rules from 05-12-94 (i.e., the date on which the applicant proceeded on deputation to the third respondent) as per his entitlements and eligibility. This may be done within 45 days from the date of receipt of a copy of this order.

3. Mr. V.Bhimanna, Addl. Standing Counsel who was present in the Court, and heard, agrees with this position.

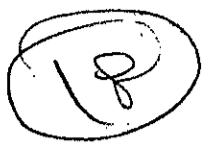
4. Thus, the OA is disposed of at the stage of admission. No costs.


(H. Rajendra Prasad)
Member(Admn.)

Dated : The 16th May 1996.
(Dictated in Open Court)

Deputy Registrar 17596
J. C. C.

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To

1. The Chief Engineer(Civil)
Telecom Civil Zone, 5-1-85,
Koti, Hyderabad.
2. The Superintending Engineer(C)
Telecom Civil, Circle,
Chikkadapally, Hyderabad-20.
3. The Divisional Engineer,
Telecom Rural Division, Hyderabad.
4. The General Manager, Hyderabad Telecom Dist.,
Suryalok Complex, Hyderabad.
5. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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12/5/98

C.C. Today
17/5/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Dated: 16-5-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 583/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

No. Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH
27 MAY 1996
हैदराबाद ब्यायपोर्ट
HYDERABAD BENCH